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Uttar Pradesh Khadi And Village Industries Board (Amendment) Act, 2008

9 of 2008

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Uttar Pradesh Khadi And Village Industries Board (Amendment) Act, 2008

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An Act further to amend the Uttar Pradesh Khadi and Village Industries Board Act, 1960 It is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:-- 1. Received the assent of the Governor on March 4, 2008 and published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 5th March, 2008, pp. 2-3

1. Short Title :-

This Act may be called the Uttar Pradesh Khadi and Village Industries Board (Amendment) Act, 2008.

2. Amendment Of Section 5 Of U.P. Act No. 10 Of 1960 :-

In Section 5 of the Uttar Pradesh Khadi and Village Industries Board Act, 1960, hereinafter referred to as the principal Act, for sub-section (2) the following sub-section shall be substituted, namely:--

"(2) The State Government shall appoint a Vice-Chairman from amongst non-official members.".

3. Amendment Of Section 6-A:

In Section 6-A of the principal Act, in sub-section (1) for the words "two years" the words "one year" shall be substituted.